Ports to cut down multiplicity of documents. The Department of Revenue ha4 taken measures to facilitate faster movement and clearance of goods at Ports. Important measures, *inter-alia*, include simplification of transhipment rules, coastal shipping, bonded trucking, rational measures for speedy clearance of export-import goods and extended coverage of different export related schemes at various ports of regulation.

Private Participation in PSUs

1150. SHRI KRISHNA KUMAR BIRLA: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether Government have identified some PSUs for private participation;
- (b) if so, the details of such PSUs and the reasons for their private participation;
- (c) whether Government would take steps to ensure that there is no adverse effect on workers engaged in such PSUs; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (DR. VALLABHBHAI KATHIRIA): (a) to (d) It is the policy of the Government to progressively disinvest its equity in non-strategic PSEs, duly taking measures to safeguard the interests of the workers.

Public Sector Establishements in Reserved Category

- †1151. SHRIMATI SAROJ DUBEY: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:
- (a) whether Government have kept some public sector establishments in the reserved category with the purpose of not privatising them; and
 - (b) if so, the details of such establishments?

[†]Original notice of the question received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (DR. VALLABHBHAI KATHIRIA): (a) to (b) Government have decided that in case of Public Sector Enterprises involving strategic considerations such as Defence related, Atomic energy, etc., Government will continue to retain majority holding.

Privatisation of Bharat Pumps and Compressors Ltd.

- †1152. SHRIMATI SAROJ DUBEY: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:
- (a) whether Government have taken a decision to privatise Bharat Pumps and Compressors Ltd. situated at Allahabad or to sell its 74% shares;
 - (b) if so, the details thereof; and
- (c) whether privatisation of this Public Enterprise would not affect national interests?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (DR. VALLABHBHAI KATHIRIA): (a) and (b) As a part of restructuring strategy, Government in principle have taken a decision to convert Bharat Pumps and Compressors Limited (BPCL), a BIFR referred sick PSU, into a joint venture company with disinvestment upto 74%. The joint venture partner would be expected to provide modern technology, managerial inputs, finances and ma;xet support to the Company.

(c) No Sir. A joint venture may, infact, enable the company to source finances, modern technology and managerial inputs enabling it to contribute more to the national economy.

Losses suffered by PSEs

- 1153. MISS MABEL REBELLO: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:
- (a) what is the total projected loss of public sector enterprises in the year 1999-2000;

[†]Original notice of the question received in Hindi.